

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 11799 of 2021**

(ARJUNDAS NEBHNANI Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 17-07-2023

Shri Rohit Raghuvanshi - Advocate for petitioner.

Shri Amit Seth - Deputy Advocate General for respondent Nos. 1 to 4.

*Shri Naman Nagrath - Senior Advocate with Shri Jubin Prasad -
Advocate for respondent No.5.*

The petitioner had earlier filed Writ Petition No.7392 of 2017 seeking the similar reliefs. The petition was disposed off by the order dated 19.05.2017 in view of availability of an alternative statutory remedy. Thereafter, the petitioner availed the remedy and proceedings were initiated culminating in the order dated 19.02.2019. The appeal and revision were also rejected by the authorities. Thereafter, the instant petition is filed for the very same relief.

This is a clear case of abuse of the process of Court. The parties are the same, the lands are the same and the prayers are also the same. In spite of which, it appears that the petitioner has filed this petition misusing the provisions of law and attempting to blackmail the respondents. We do not think that such petition could be entertained. Therefore, we propose to dismiss the petition by imposing a cost of Rs.10.00 Lakhs.

The petitioner to submit on the same.

Call next week.

**(RAVI MALIMATH)
CHIEF JUSTICE**

**(VISHAL MISHRA)
JUDGE**